

(e) Following are the steps taken/being taken by the BSNL and MTNL to improve the market share:—

**Steps by BSNL:** Following measures are being taken by BSNL to improve its market share:—

1. During 2009-10, BSNL has planned to provide 18 million cellular mobile connections.
2. BSNL has planned to deploy newer technologies like Fixed Mobile Convergence (FMC) and Next Generation Network (NGN) etc.

**Steps by MTNL:** MTNL is taking lot of measures to improve its market share by way of expansion of network, improvement in services, customer care, provision of Value Added Services, revision of tariff etc. such as:

1. The Global System for Mobile Communication (GSM) network in MTNL Delhi and Mumbai has been expanded by 7,50,000 lines alongwith 111 BTS (in Delhi) and 57 Base Trans-receiver Station (BTS) (in Mumbai) during 2008-09. GSM capacity of 5,00,000 lines is under installation each at Delhi and Mumbai.
2. Additional 200 GSM towers in Delhi and 291 GSM towers in Mumbai are proposed to be installed during 2009-10 to provide better coverage.
3. MTNL has already launched 3G GSM services in Delhi and Mumbai (soft launch) for which a capacity of 2,50,000 (3G) has been installed each at Delhi and Mumbai.
4. MTNL is providing a lot of Value Added Services for both land line and Mobile subscribers like news, songs, e-ticketing, SMS, Voice SMS, Internet, Broadband, Internet Protocol Television (IPTV) etc. in line with the emerging trends.
5. MTNL is reviewing its tariff for various products and services so as to make them customer friendly and to suit various segments of the society.
6. MTNL has launched Voice Over Internet Protocol (VOIP) Services to provide international calls at lower tariff.

#### **Road from Dwarka to NH-10**

\*289. SHRI MANGALA KISAN: Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 2597 given in the Rajya Sabha on the 6th September, 2007 and Starred Question 305 given in the Rajya Sabha on the 6th December, 2007 and state:

(a) whether Government has given compensation to the families who are going to be displaced due to the construction of the proposed road from Dwarka to NH-10;

(b) whether a large number of plots in the affected areas have been purchased on Power of Attorney basis and the owners have pledged their life-time savings;

(c) whether Government proposes to grant adequate compensation to all such Power of Attorney holders; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): (a) Government of National Capital Territory of Delhi (GNCTD) has informed that land of 12 villages was notified for acquisition and award has been announced in all the 12 villages. Notification under Section 4 of the Land Acquisition Act, 1894 was issued on 17.6.2005 in respect of two villages viz. Bakkarwala and Mundka and, on 7.4.2006 in respect of remaining ten villages. Notification under Section 6 of the Act was issued on 31.5.2006 in respect of Bakkarwala and Mundka, and on 4.4.2007 in respect of other ten villages. Compensation has been disbursed to persons in respect of two villages viz. Bakkarwala and Mundka where the possession of the awarded land has been taken over and for the remaining ten villages the possession is yet to be taken over. Compensation has been disbursed partially to 219 persons out of 251 persons in case of village Bakkarwala and to 142 persons out of 147 persons in case of village Mundka. In the remaining cases, compensation has not been paid.

(b) to (d) GNCTD has further informed that at the joint survey conducted for acquisition of the road, plotting has been noticed in eight villages and that compensation for the acquired land is paid to the recorded owner/title holder of the land as per provisions of the Land Acquisition Act, 1894. In case of any dispute, the Land Acquisition Collector may refer such disputes to the decision of the Court and shall deposit the amount of compensation in the Court, as per the provisions of the Act.

#### **Affordable houses for common man**

†\*290. SHRI BHAGAT SINGH KOSHYARI:  
SHRI PRABHAT JHA:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the action plans of Government for providing affordable houses to the common man;

(b) the extent to which these action plans have been successful in achieving the target;

(c) whether the prevailing home loan interest rate is right enough to provide affordable houses to the common man; and

(d) if not, the further steps being taken by Government in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA):  
(a) and (b) The Union Government formulated the National Urban Housing and Habitat Policy,

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†Original notice of the question was received in Hindi.